

ACTION TAKEN REPORT OF THE COMMITTEE

IN RESPECT OF THE ORDER PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH, NEW DELHI IN THE ORIGINAL APPLICATION NO. 23/2021(WZ) (VISHWANATH & ANR. VS CENTRAL POLLUTION CONTROL BOARD & ORS.) AGAINST ILLEGAL OPERATION OF BRICK KILNS IN THE MUNICIPAL LIMITS OF LATUR CITY, MAHARASHTRA

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1.0 BACKGROUND:

Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi passed an order on 02.07.2021 against illegal operation of brick kilns in the municipal limits of Latur City in violation of Environmental norms (By video Conferencing in Original Application No. 23/2021(WZ) (Vishwanath & Anr. Vs Central Pollution Control Board & Ors.)

As per aforesaid order (Copy enclosed herewith as **Annexure-I**)-

"4. In view of the fact that CTTBK which are be highly polluting and prohibited by the CPCB as well as MoEF&CC and they are said to be not following the siting guidelines, it is necessary to ascertain the status of compliance of environmental norms by the said brick kilns by a joint Committee of CPCB, State PCB and District Magistrate, Latur. The Committee may meet within two weeks and undertake visit to site. The Committee will also be free to conduct proceedings online and interact with the stakeholders in an appropriate manner."

5. If it is found that there is violation of environmental norms, the State PCB and the District Magistrate may take remedial action, following due process of law. A factual and action taken report may be furnished by the joint Committee to the Tribunal within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

List for further consideration on 22.11.2021."

2.0 THE COMMITTEE:

As per Hon'ble NGT order dtd. 02.07.2021, A Joint committee constituted comprising of following members-

- District Magistrate, Latur
- Member of Central Pollution Control Board
- Member of State Pollution Control Board

3.0 APPROACH:

- Towards Compliance of the Order of Hon'ble NGT, A Meeting was conducted under the chairmanship of District Magistrate, Latur along with Commissioner of Latur Municipal Corporation & Officials from State Pollution Control Board and from Tahsil Office on dtd. 05.08.2021 & 13.08.2021 respectively
- A Joint Visit paid on 27.09.2021.

4.0 LOCATION OF BRICK KILN IN LATUR DISTRICT

The Location of Brick Kiln of the following persons mentioned in the said order is as follows,

- A. Atik Wasimoddin Kazi Sr. No. 86, Mauje Maharanapratap Nagar, Latur
- B. Dharoba Naganath Baraskar Sr. No. 86, Mauje Maharanapratap Nagar, Latur
- C. Tukaram Sitaram Baraskar (Unit-1) Sr. No. 88, Mauje Maharanapratap Nagar, Latur
- D. Tukaram Sitaram Baraskar (Unit-2) Sr. No. 89, Mauje Maharanapratap Nagar, Latur
- E. Madhav Govind Gojamgunde (M.G. Brick Business) Sr. No. 75-A, Mauje Maharanapratap Nagar, Latur
- F. Pathan Sherkhan Ismile Sr. No. 88, Mauje Maharanapratap Nagar, Latur
- G. Sayyad Hakani Sr. No. 86, Mauje Maharanapratap Nagar, Latur
- H. Punjaji Khairmode Sr. No. 86, Mauje Maharanapratap Nagar, Latur
- I. Suresh Gojamgunde Sr. No. 75-A, Mauje Maharanapratap Nagar, Latur

which is situated in rural area at east side of Latur City. The site images (google map) is as below:

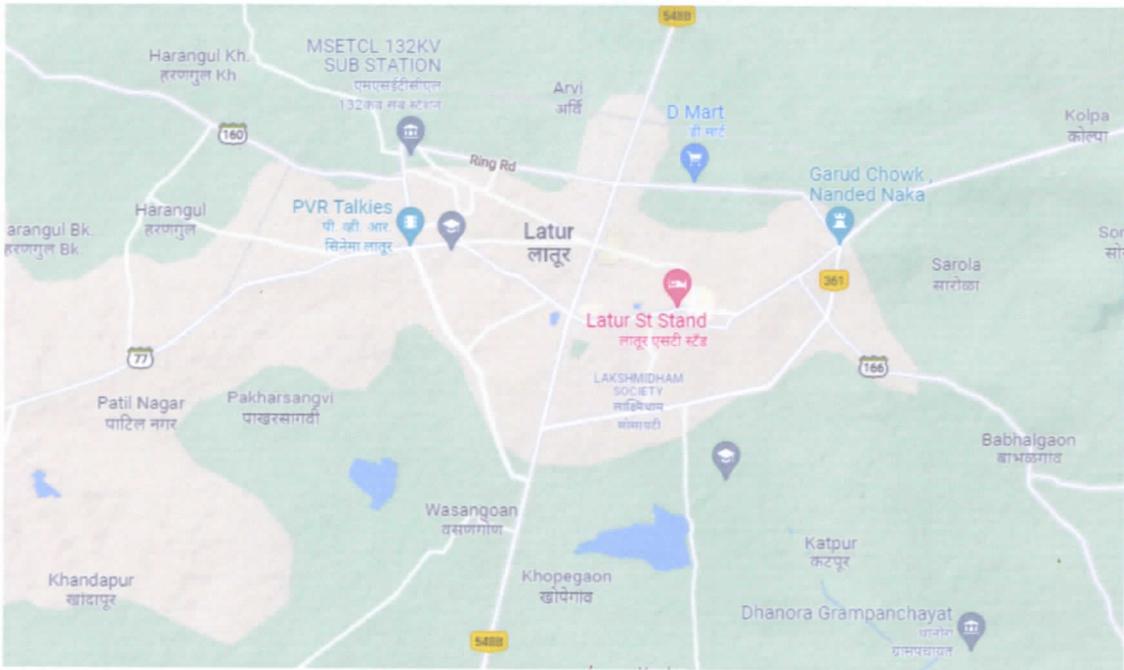


Image- 1 Latur City



Image-2- Maharana Pratap Nagar, Latur

5.0 PREVALENT NOTIFICATIONS ISSUED BY MPCB, DIRECTION ISSUED BY CPCB AND DRAFT NOTIFICATION OF MOEF &CC RELATED TO BRICK KILNS

5.1 NOTIFICATIONS ISSUED BY MPCB:

In exercise of the powers conferred under sub-section (2) of Section-54 read with clause (z) of sub-section (2) of the said section and sub-section (1) of section 21 of the Air (Prevention & Control of Pollution) Act, 1981, the State Govt after consultation with the Maharashtra Pollution Control Board notified, guidelines for the establishment of clamp type traditional brick kilns in the State of Maharashtra as- *THE MAHARASHTRA CLAMP TYPE TRADITIONAL BRICK KILNS (SITTING CRITERIA FOR ESTABLISHMENT) RULES, 2016.*

As per the Maharashtra Clamp type Traditional Brick Kilns (Sitting Criteria for Establishment) Rules, 2016 published on 26th August-2016 (Copy enclosed as **Annexure-II**):

A. Short Title & Commencement

.....

3. *The traditional clamp type brick kilns manufacturer having capacity more than 50,000 numbers of bricks per batch of the size 9X4X3" and having capacity 25,000 Nos. per batch of the size 9X4X6 shall obtain consent from the Board, They shall comply with the Notification dated 22nd July 2009 issued by MOEF, GOI and National Ambient Air Quality Standards Dated 18th November 2009,*
4. *The traditional clamp type brick kilns manufacturer having capacity less than 50,000 numbers of bricks per batch of the size 9X4X3 and having capacity 25,000 Nos. per batch of the size 9X4X6" shall comply with National Ambient Air Quality Standards Dated 18th November 2009.*

.....

.....

B. Implementation of Clamp type Traditional brick Kiln (location & Establishment) Rules, 2016

- 1. The traditional clamp type brick kiln shall be established 200 mtrs away from the human habitation, having more than 1000 population.*
- 2. The traditional clamp type Brick kilns shall be established 200 mtrs. away from the National Highway and State highway.*

5.2 Direction issued by CPCB:

Central pollution Control Board has issued direction on 27.06.2017 to State Pollution Control Board/Pollution Control Committees (Copy enclosed as **Annexure-III**), wherein it is directed that-

- I. All the Brick Kilns operating without permission and valid consent from SPCBs, not meeting prescribed norms and siting guidelines be closed down with immediate effect
- II. Provide status on conversion of natural drafts to induced draft Brick Kiln (with rectangular Kiln shape and Zig-Zag brick Kiln setting).
- III. Enforce strictly the siting criteria guidelines for Brick Kilns.
- IV. All the moving area around the main Brick should be paved with the Bricks to minimize the fugitive dust emissions from the Brick Kiln Operations. This condition shall be incorporate in the Consent condition while granting the consent by the respective State Boards.
- V. Ensure that fine dust not to accumulate all around the Brick kiln.

5.3 Draft Notification issued by MoEF & CC:

MoEF & CC issued draft Notification dated 15.03.2018 (enclosed as **Annexure-IV**) wherein it is mentioned that all existing brick kilns shall be converted to 'Zig-Zag' Technology.

6.0 OBSERVATIONS & FINDINGS:

6.1 The brick kilns of Clamp type traditional brick were not found in operation. However, it is notice at site that, the raw material required for manufacturing of Clamp type traditional brick is mostly of Clay & Ash (from Power Plants) where coal is used as a fuel.

6.2 As mentioned in the Hon'ble NGT order, as per list annexed to the letter of the State PCB dated 06.02.2019 (Exhibit-B), brick kilns operated by following persons are mentioned at different locations. whereas, the factual position operated by following persons as mentioned at different locations is as follows,

- A. Atik Wasimoddin Kazi Sr. No. 86, Mauje Maharanapratap Nagar, Latur
- B. Dharoba Naganath Baraskar Sr. No. 86, Mauje Maharanapratap Nagar, Latur
- C. Tukaram Sitaram Baraskar (Unit-1) Sr. No. 88, Mauje Maharanapratap Nagar, Latur
- D. Tukaram Sitaram Baraskar (Unit-2) Sr. No. 89, Mauje Maharanapratap Nagar, Latur
- E. Madhav Govind Gojamgunde (M.G. Brick Business) Sr. No. 75-A, Mauje Maharanapratap Nagar, Latur
- F. Pathan Sher Khan Ismile Sr. No. 88, Mauje Maharanapratap Nagar, Latur
- G. Sayyad Hakani Sr. No. 88/A/1, Mauje Maharanapratap Nagar, Latur
- H. Punjaji Khairmode Sr. No. 75, Mauje Maharanapratap Nagar, Latur
- I. Suresh Gojamgunde Sr. No. 75-A, Mauje Maharanapratap Nagar, Latur

Whereas it is notice that, all above mentioned locations of Brick Kilns operated by the persons is located at Maharanapratap nagar which comes under Latur rural area and not near highway OR in the boundary of Latur Municipal Corporation area (The detail view/image is shown at Article no. 4.0)

- 6.3 Towards Compliance of the Order of Hon'ble NGT, A Meeting was conducted under the chairmanship of District Magistrate, Latur along with Commissioner of Latur Municipal Corporation & Officials from State Pollution Control Board and from Tahsil Office on dtd. 05.08.2021 & 13.08.2021 respectively wherein Hon'ble Collector, Latur directed State Pollution Control Board to issue prior notices to 6 nos. of Brick Kiln manufacturing units.
- 6.4 Regional Office, MPCB, Aurangabad has issued Show Cause Notices on 12.08.2021 vide for issuance of closure under Section-33 A of the Water (Preventions & Control of Pollution) Act, 1974 and under Section-31 A of the Air (Prevention & Control of Pollution) Act, 1981 to following Brick Kiln Manufacturing Units:-

Sr. No.	Name and address of Brick manufacturing units	Action Taken by Regional Office, MPCB, Aurangabad	Present status
1.	Atik Wasimoddin Kazi, Gat No. 86 Shikshak Colony Behind Mahada Colony, Maharanapratap Nagar Grampanchayat Latur Tal. Dist. Latur	SCN issued vide letter No. MPCB/ROA/SCN/2108120005/2021 dtd. 12.08.2021	A Joint Visit paid on 27.09.2021, it is verified that, the manufacturing of clamp type brick kilns presently were not found in operation and subsequently the owner of Brick Kiln manufacturing unit submitted affidavit on Rs. 100 stamp paper on 29.09.2021 wherein mentioned that, the unit is completely closed and will not carry out manufacturing of any new production of Bricks at the said site in future and mentioned that, if any violation occurred at the site will be ready for punishable under the provisions of Environmental Protection Act 1986 & amendment thereof.
2.	Tukaram Sitaram Baraskar (Unit-I), Gat No. 89, Shikshak Colony Behind Mahada Colony, Maharanapratap Nagar Grampanchayat Latur Tal.	SCN issued vide letter No. MPCB/ROA/SCN/2108120003/2021	A Joint Visit paid on 27.09.2021, it is verified that, the manufacturing of clamp type brick kilns presently were not

	Dist. Latur	1 dtd. 12.08.2021	found in operation and subsequently the owner of Brick Kiln manufacturing unit submitted affidavit on Rs. 100 stamp paper on 29.09.2021 wherein mentioned that, the unit is completely closed and will not carry out manufacturing of any new production of Bricks at the said site in future and mentioned that, if any violation occurred at the site will be ready for punishable under the provisions of Environmental Protection Act 1986 & amendment thereof.
3.	Tukaram Sitaram Baraskar (Unit-II), Gat No. 89, Shikshak Colony Behind Mahada Colany, Maharana Pratap Nagar Grampanchayat Latur Tal. Dist. Latur	SCN issued vide letter No. MPCB/ROA/SCN/ 2108120002/202 1 dtd. 12.08.2021	A Joint Visit paid on 27.09.2021, it is verified that, the manufacturing of clamp type brick kilns presently were not found in operation and subsequently the owner of Brick Kiln manufacturing unit submitted affidavit on Rs. 100 stamp paper on 29.09.2021 wherein mentioned that, the unit is completely closed and will not carry out manufacturing of any new production of Bricks at the said site in future and mentioned that, if any violation occurred at the site will be ready for punishable under the provisions of Environmental Protection Act 1986 & amendment thereof.
4.	Madhav Govind Gojamgunde (M/s. MG Vit Udyog), Gat No. 75, Shikshak Colony Behind Mahada Colany, Maharana Pratap Nagar Grampanchayat Latur Tal. Dist. Latur	SCN issued vide letter No. MPCB/ROA/SCN/ 2108120006/202 1 dtd. 12.08.2021	A Joint Visit paid on 27.09.2021, it is verified that, the manufacturing of clamp type brick kilns presently were not found in operation and subsequently the owner of Brick Kiln manufacturing unit submitted affidavit on Rs. 100

			stamp paper on 29.09.2021 wherein mentioned that, the unit is completely closed and will not carry out manufacturing of any new production of Bricks at the said site in future and mentioned that, if any violation occurred at the site will be ready for punishable under the provisions of Environmental Protection Act 1986 & amendment thereof.
5.	Pathan Sherkhan Ismile, Gat No. 88, Near Padmini and Marathwada Madhaymik Vidhyalaya Shikshak Colony, Behind Mahada Colony, Maharana Pratap Nagar Grampanchayat Latur Tal. Dist. Latur	SCN issued vide letter No. MPCB/ROA/SCN/2108120004/2021 dtd. 12.08.2021	A Joint Visit paid on 27.09.2021, it is verified that, the manufacturing of clamp type brick kilns presently were not found in operation and subsequently the owner of Brick Kiln manufacturing unit submitted affidavit on Rs. 100 stamp paper on 29.09.2021 wherein mentioned that, the unit is completely closed and will not carry out manufacturing of any new production of Bricks at the said site in future and mentioned that, if any violation occurred at the site will be ready for punishable under the provisions of Environmental Protection Act 1986 & amendment thereof.
6.	Punjaji Khirmode, Shikshak Colony, Gat No. 75 Behind Mahada Colony, Maharana Pratap Nagar, Latur Tal-Dist. Latur	SCN issued vide letter No. MPCB/ROA/SCN/2108120001/2021 dtd. 12.08.2021	Permanently Closed
7.	Dharboa Nagnath Baraskar, Gat No. 87, 88 Shikshak Colony Behind Mahada Colony, Maharana Pratap Nagar Grampanchayat Latur Tal. Dist. Latur	-----	A Joint Visit paid on 27.09.2021, it is verified that, the manufacturing of clamp type brick kilns presently were not found in operation and subsequently the owner of Brick Kiln manufacturing unit

			submitted affidavit on Rs. 100 stamp paper on 29.09.2021 wherein mentioned that, the unit is completely closed and will not carry out manufacturing of any new production of Bricks at the said site in future and mentioned that, if any violation occurred at the site will be ready for punishable under the provisions of Environmental Protection Act 1986 & amendment thereof.
8.	Suresh Gojamgunde, Gat No. 77, Shikshak Colony, Behind Mahada Colany, Maharanapratap Nagar Grampanchayat Latur Tal. Dist. Latur	-----	A Joint Visit paid on 27.09.2021, it is verified that, the manufacturing of clamp type brick kilns presently were not found in operation and subsequently the owner of Brick Kiln manufacturing unit submitted affidavit on Rs. 100 stamp paper on 29.09.2021 wherein mentioned that, the unit is completely closed and will not carry out manufacturing of any new production of Bricks at the said site in future and mentioned that, if any violation occurred at the site will be ready for punishable under the provisions of Environmental Protection Act 1986 & amendment thereof.
9.	Sayyad Hakani Gat No. 88/A/1 Shikshak Colony, Behind Mahada Colany, Maharanapratap Nagar Grampanchayat Latur Tal. Dist. Latur	-----	Permanently Closed

- The copies are enclosed herewith as **Annexure-V**.

- 6.5 The brick kilns where the clamp bricks manufacturer, by means clay mixing, moulding, drying & firing/baking were not in operation during the visit on 27.09.2021. The brick kilns are generally not operated during the monsoon period and starts operation during the month – October/November to May. The unloading of bricks at some locations in the truck were found during the visit. Fly ash from nearby power plants are being used in the brick kilns along with clay. Fly ash and coal were found stored on some plots as shown in photographs at **Annexure- VI**.

Brick kilns owners have not obtained any consent from MPCB, though no of brick reported by brick owners are more than the numbers as per ..3. *The traditional clamp type brick kilns manufacturer having capacity more than 50,000 numbers of bricks per batch of the size 9X4X3" and having capacity 25,000 Nos. per batch of the size 9X4X6" shall obtain consent from the Board, They shall comply with the Notification dated 22nd July 2009 issued by MOEF, GOI and National Ambient Air Quality Standards Dated 18th November 2009, Maharashtra Clamp type Traditional Brick Kilns (Sitting Criteria for Establishment) Rules, 2016 (published on 26th August-2016),*

Observed during the visit, out of above mentioned 9 (Nine) brick kilns in the Hon'ble NGT order, following 7 (seven) brick kilns owners are present and interacted during the visit on 27.09.2021.

Sr. No.	Name and address of Brick manufacturing units persons interacted dtd. 27.09.2021
1	Atik Wasimoddin Kazi, Gat No. 86 Shikshak Colony Behind Mahada Colony, Maharanapratap Nagar Grampanchayat Latur Tal. Dist. Latur
2	Dharboa Nagnath Baraskar, Gat No. 87, 88 Shikshak Colony Behind Mahada Colony, Maharanapratap Nagar Grampanchayat Latur Tal. Dist. Latur
3	Tukaram Sitaram Baraskar (Unit-I), Gat No. 88, Shikshak Colony Behind Mahada Colony, Maharanapratap Nagar Grampanchayat Latur Tal. Dist. Latur

4	Tukaram Sitaram Baraskar (Unit-II), Gat No. 89, Shikshak Colony Behind Mahada Colany, Maharanapratap Nagar Grampanchayat Latur Tal. Dist. Latur
5	Madhav Govind Gojamgunde (M/s. MG Vit Udyog), Gat No. 75/A, Shikshak Colony Behind Mahada Colany, Maharanapratap Nagar Grampanchayat Latur Tal. Dist. Latur
6	Pathan Sher Khan Ismile, Gat No. 88, Near Padmini and Marathwada Madhaymik Vidhyalaya Shikshak Colony, Behind Mahada Colany, Maharanapratap Nagar Grampanchayat Latur Tal. Dist. Latur
7	Suresh Gojamgunde, Gat No. 75/A, Shikshak Colony, Behind Mahada Colany, Maharanapratap Nagar Grampanchayat Latur Tal. Dist. Latur

The observations are enclosed herewith **Annexure-VII**.

6.6 Brick Kiln Owners (7 nos.), as above, have submitted notarized Affidavit (*shapath patra*) to District Magistrate Office on 28.09.2021 (which are provided at **Annexure-VIII**. submitted affidavit on Rs. 100 stamp paper on 29.09.2021 wherein mentioned that, the unit is completely closed and will not carry out manufacturer of any new production of Bricks at the said site in future and mentioned that, if any violation occurred from them will be ready for punishable under the provisions of Environmental Protection Act 1986 & amendment there of.

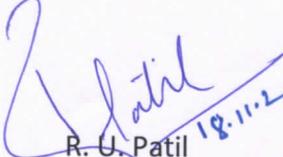
7.0 CONCLUSION & RECOMMENDATIONS:

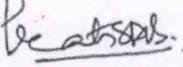
The brick kilns which are located in the Maharanapratap nagar, Latur are clamp type traditional bricks manufacture with the help of clay, fly ash and coal is used as fuel. There were seven brick owners having one or more bricks kilns. The brick kilns owners have not obtained any permission from MPCB as per Notification issued by MPCB dated 26.08.2016 though they reportedly manufactured more brick than specified in said Notification (Section A-3).

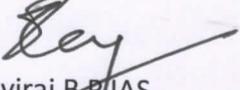
The brick kilns were not in operation during visit and generally do not operate during monsoon period (June-Sept). The Show Cause Notices (SCN) issued to the Brick kiln

owners based on the visit of the MPCB official on 14.10.2019 with reference to complaint received from Shri Rohit Ramling Khekade & other residents at Maharanapratap Nagar, Mhada Colony, Shikshak Colony.

Brick Kiln Owners (7 nos.), have submitted notarized Affidavit (*shapath patra*) to District Magistrate Office on 29.09.2021 wherein mentioned that, the unit is completely closed and will not carry out manufacturing of any new production of Bricks at the site in future and further mentioned that, if any violation occurred from them at the site will be ready for punishable under the provisions of Environmental Protection Act 1986 and amendment thereof.


R. U. Patil
Sub-Regional Officer,
MPCB, Latur


Pratik Bharne,
SC E, CPCB, RD, Pune


Prithviraj B P IAS
District Magistrate, Latur

Item No. 03

(Pune Bench)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 23/2021(WZ)

Vishwanath & Anr.

Applicant(s)

Versus

Central Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 02.07.2021

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE MR. JUSTICE M. SATHYANARAYANAN, JUDICIAL MEMBER
HON'BLE MR. JUSTICE BRIJESH SETHI, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

Applicant: Mr. Ajit B. Gaikwad Patil, Advocate

ORDER

1. Grievance in this application is against illegal operation of brick kilns in the municipal limits of Latur city in violation of environmental norms.

2. According to the applicant, the brick kilns are causing air pollution resulting in diseases like Asthma and Tuberculosis. Students of Marathwada Madhyamik Vidyalaya are also adversely affected. Several representations have been made to the State PCB by the aggrieved parties pointing out that no permission has been granted to the said kilns. The brick kilns are operating illegally. Clay is being illegally procured from the river bed in violation of Mines and Minerals

(Development and Regulation) Act, 1957. CPCB vide letter dated 27.03.2017 asked all the State PCBs in the country to close down brick kilns operating without valid consents. It was also directed that the brick kilns be converted into 'Zig-Zag' Technology and the siting criteria be followed. Moving area around the brick kilns be paved with bricks to prevent fugitive dust emissions. Collection of fine dust around the brick kilns be prevented. Brick kilns in question are clamp type traditional brick kilns (CTTBK). MoEF&CC also vide notification dated 15.03.2018 directed that all existing brick kilns be converted to 'Zig-Zag' Technology.

3. The applicant has mentioned that the brick kilns are in Survey No. 86 and 89 but in the list annexed to the letter of the State PCB dated 06.02.2019 (Exhibit-B), brick kilns operated by following persons are mentioned at different locations:

- a. Atik Wasimoddin Kazi
- b. Dharoba Naganath Baraskar
- c. Tukaram Sitaram Baraskar (Unit-1)
- d. Tukaram Sitaram Baraskar (Unit-2)
- e. Madhav Govind Gojamgunde (M.G. Brick Business)
- f. Pathan Sherkhan Ismile
- g. Sayyad Hakani
- h. Punjaji Khairmode
- i. Suresh Gojamgunde

4. In view of the fact that CTTBK which are be highly polluting and prohibited by the CPCB as well as MoEF&CC and they are said to be not following the siting guidelines, it is necessary to ascertain the status of compliance of environmental norms by the said brick kilns by a joint Committee of CPCB, State PCB and District Magistrate, Latur. The Committee may meet within two weeks and undertake visit to site. The Committee will also be free to conduct proceedings online and interact with the stakeholders in an appropriate manner.

5. If it is found that there is violation of environmental norms, the State PCB and the District Magistrate may take remedial action, following due process of law. A factual and action taken report may be furnished by the joint Committee to the Tribunal within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List for further consideration on 22.11.2021.

A copy of this order be forwarded to CPCB, State PCB and District Magistrate, Latur by e-mail for compliance.

The applicant may serve a set of papers on the CPCB, State PCB and District Magistrate, Latur and file affidavit of service within one week.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

M. Sathyanarayanan, JM

Brijesh Sethi, JM

Dr. Nagin Nanda, EM

July 2, 2021
Original Application No. 23/2021(WZ)
SN

Brick

RNI No. MAHBIL/2009/31743
Regd. No. MCS/169/2016-18

महाराष्ट्र शासन राजपत्र

भाग चार-ब

वर्ष २, अंक ३६]

गुरुवार ते बुधवार, सप्टेंबर ८-१४, २०१६/भाद्र १७-२३, शके १९३८

[पृष्ठे १६, किंमत : रुपये २०.००

प्राधिकृत प्रकाशन

महाराष्ट्र शासनाने महाराष्ट्र अधिनियमांन्वये तयार केलेले (भाग एक, एक-अ आणि एक-ल यांमध्ये प्रसिद्ध केलेले नियम व आदेश यांब्यतिरिक्त) नियम व आदेश.

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

कल्पतरु पॉइंट, २ रा ते ४था मजला, सायन सर्कलजवळ, सायन (पूर्व) मुंबई ४०० ०२२.

अधिसूचना

क्रमांक एमपीसीबी/जेडी(एपीसी) सेक्शन/बी-३४९८.— हवा (प्रदूषण प्रतिबंध व नियंत्रण) अधिनियम, १९८१ मधील कलम ५४ उप-कलम (२) मधील परिशिष्ट (झ) अन्वये राज्यशासन व म.प्र.नि. मंडळाच्या समन्वयाने महाराष्ट्र राज्यातील पारंपरिक विटभट्ट्यांच्या स्थापनेबाबतचे (स्थान निश्चिती उद्योग उभारणी) नियम, २०१६ अधिसूचित करण्याबाबत.

महाराष्ट्र राज्यातील पारंपरिक विटभट्ट्या (स्थान निश्चिती व उद्योग उभारणी) नियम, २०१६.

अ. प्रस्तावना

१. उपरोक्त नियम महाराष्ट्र राज्यातील पारंपरिक विटभट्ट्या (स्थान निश्चिती व उद्योग उभारणी) नियम, २०१६ असे संबोधण्यात यावेत.

२. सदर नियम शासकीय अधिकृत पत्रिकेमध्ये प्रसिद्ध झालेल्या दिनांकापासून अंमलात येतील.

३. जे विटभट्टीधारक ९ × ४ × ६ इंच आकारांच्या एकावेळी २५,००० नगांपेक्षा जास्त विटांची निर्मिती करीत असतील तसेच ९ × ४ × ३ इंच आकारांच्या एकावेळी ५०,००० नगांपेक्षा जास्त विटांची निर्मिती करीत असतील अशा विटभट्टीधारकांनी मग्न मंडळाचे संमतीपत्र घेणे बंधनकारक राहिल. या सर्व विटभट्टीधारकांनी पर्यावरण (संरक्षण) कायदा, १९८६ अंतर्भूत वने व पर्यावरण विभाग, भारत सरकार यांनी पारित केलेल्या दिनांक २२ जुलै २००९ व १८ नोव्हेंबर २००९ च्या राष्ट्रीय हवा गुणवत्ता मानकांचे व त्यामध्ये नमूद केलेल्या अटीचे पालन करणे त्यांच्यावर बंधनकारक राहिल.

४. जे विटभट्टीधारक ९ × ४ × ६ इंच आकारांच्या एकावेळी २५,००० नगांपेक्षा कमी विटांची निर्मिती करीत असतील तसेच ९ × ४ × ३ इंच आकारांच्या एकावेळी ५०,००० नगांपेक्षा कमी विटांची निर्मिती करीत असतील अशा विटभट्टीधारकांना मग्न मंडळाचे

(१)

२

महाराष्ट्र शासन राजपत्र भाग चार-ब, गुरुवार ते बुधवार, सप्टेंबर ८-१४, २०१६/भाद्र १७-२३, शके १९३८

संमतीपत्र घेणे बंधनकारक राहणार नाही. या सर्व विटभट्टीधारकांनी पर्यावरण (संरक्षण) कायदा, १९८६ अंतर्भूत वने व पर्यावरण विभाग, भारत सरकार यांनी पारित केलेल्या दिनांक १८ नोव्हेंबर २००९ रोजीच्या राष्ट्रीय हवा गुणवत्ता मानकांचे पालन करणे त्यांच्यावर बंधनकारक राहिल.

५. वर नमूद केलेल्या ठिकाणांव्यतिरिक्त राज्यातील खालीलप्रमाणे नमूद केलेले क्षेत्रेही विटभट्टी उभारणीसाठी निषिद्ध करण्यात येतील.

(अ) महाराष्ट्र राज्यातील सर्व संरक्षित वने, राष्ट्रीय उद्याने, अभयारण्ये आणि घोषित केलेली राज्यातील थंड हवेची ठिकाणे.

(ब) कासचे पठार, कोयना वन्य जीव अभयारण्य, चांदोली राष्ट्रीय उद्यान आणि राधानगरी अभयारण्य व युनेस्कोने घोषित केलेली जागतिक प्राचिन ऐतिहासिक स्थळे.

(क) नागरी राज्य संस्थेने त्यांनी रहिवासी विभागातील स्थानिक लोकांच्या सल्ला मसलतीने निश्चित करून जाहीर केलेली क्षेत्रे, ज्यामध्ये स्थानिक महानगरपालिका/स्थानिक स्वराज्य संस्थांनी निश्चित केलेल्या क्षेत्रामध्ये निषिद्ध असेल, अशी क्षेत्रे.

ब. विटभट्ट्यांमध्ये वापरण्यात येणाऱ्या इंधनाबाबत.

१. कोळशाऐवजी कृषि क्षेत्रातील टाकाऊ वस्तू इंधन म्हणून पारंपरिक विटभट्ट्यांमध्ये वापरण्यास प्रवृत्त करण्यात यावे व कालांतराने कोळशाचा वापर काढून टाकण्यात यावा.

२. १० मि.मि. इतके आकारमान असलेल्या व ज्या कोळशामध्ये राखेचा अंश ३४ टक्क्यांपेक्षा कमी असलेला कोळसा इंधन म्हणून पारंपरिक विटभट्ट्यांमध्ये वापरण्यात यावा.

३. पारंपरिक विटभट्ट्यांमध्ये स्फोटक पदार्थ ज्वलनशील रसायने, पेटकोक उद्योगांमधून निर्माण झालेली रसायने, तसेच घातक आणि इतर कचरा (व्यवस्थापन व सीमांतगत वाहतूक) अधिनियम, २०१६ मध्ये अंतर्भूत असलेल्या रसायनांचा वापर व प्लास्टिक, रबर, चामडे यांचा इंधन म्हणून वापर करण्यात येऊ नये.

क. पारंपरिक विटभट्ट्या (स्थान निश्चिती व उद्योग उभारणी) नियम, २०१६ ची अंमलबजावणी

१. सर्व पारंपरिक विटभट्टीचे ठिकाण १००० लोकसंख्या असलेल्या वस्तीपासून कमीत कमी २०० मीटर अंतराच्या पुढे असावे.

२. सर्व पारंपरिक विटभट्टीचे ठिकाण राष्ट्रीय महामार्ग तसेच राज्य महामार्गांपासून कमीत कमी २०० मीटर अंतराच्या पुढे असावे.

सदरहू अधिसूचना पर्यावरण विभाग, महाराष्ट्र शासन यांच्या पत्र क्र. एसईएसी-२०१५/प्र.क्र.१८४/तां.क.२, दिनांक २४ ऑगस्ट २०१६ नुसार निर्गमित करण्यात येत आहे.

मुंबई,

दिनांक २६ ऑगस्ट २०१६.

डॉ. पी. अनबलगन,

सदस्य सचिव, मंत्रिनि मंडळ.

महाराष्ट्र शासन राजपत्र भाग चार-ब, गुरुवार ते बुधवार, सप्टेंबर ८-१४, २०१६/भाद्र १७-२३, शके १९३८

३

MAHARASHTRA POLLUTION CONTROL BOARD

Kalptaru Point, 2nd to 4th floor, Near Sion Circle, Sion (East), Mumbai 400 022.

NOTIFICATION

No. MPCB/JD(APC) Section/B-3498.—In exercise of the powers conferred under sub-section (1) of section 54 read with clause (z) of sub-section (2) of the said section and sub-section (1) of section 21 of the Air (Prevention & Control of Pollution) Act, 1981, the State Govt after consultation with the Maharashtra Pollution Control Board hereby notifies the following guidelines for the establishment of clamp type traditional brick kilns in the State of Maharashtra,

THE MAHARASHTRA CLAMP TYPE TRADITIONAL BRICK KILNS (SITTING CRITERIA FOR ESTABLISHMENT) RULES, 2016.

A. Short title and Commencement

1. These Rules may be called as The Maharashtra clamp type traditional Brick kilns (Sitting Criteria for Establishment) Rules, 2016.

2. These Rules will come into force with effect from the date of their publication in the *official Gazette*,

3. The traditional clamp type brick kilns manufacturer having capacity more than 50,000 numbers of bricks per batch of the size 9X4X3" and having capacity 25,000 Nos. per batch of the size 9X4X3" shall obtain consent from the Board, They shall comply with the Notification dated 22nd July 2909 issued by MOEF, GOI and National Ambient Air Quality Standards Dated 18th November 2009,

4. The traditional clamp type brick kilns manufacturer having capacity less than 50,000 numbers of bricks per batch of the size 9X4X3" and having capacity 25,000 Nos. per batch of the size 9X4XB" shall comply with National Ambient Air Quality Standards Dated 18th November 2009.

5. Except the above locations the establishments of the traditional clamp type brick kilns are not allowed in the following locations in the State of Maharashtra.

(a) Reserved and Protected Forest, National Parks, Sanctuaries and notified hill stations in the State. Entire Eco-Sensitive Zone/Areas like Matheran, Mahabaleshwar, Pachgani Dahanu, etc. declared under Environment (Protection) Act, 1986 by Ministry of Environment and Forest (MOEF), New Delhi.

(b) World Heritage State Sites such as Kass Plateau, Koyana Wildlife Sanctuary, Chandoli National Park, and Radhanagari Wildlife Sanctuary etc, as declared by UNESCO in the State.

(c) Residential areas, as identified after due public consultation will be declared and declared area by concern Municipal corporations / Local Bodies.

B. Fuel pattern to be used in Brick Kilns-

1. Local agro wastes residue shall be encouraged for use as internal fuel to replace coal in a phased manner.

2. Coal of 10 mm size with ash content less than 34 percent shall be used as a fuel in brick Kiln.

3. Industry shall not use any type of explosive chemicals, spent organic, solvent, oily residue, pet coke, filter press cake material, any type of chemicals or waste material covered under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and other waste such as plastic rubber, leather as a fuel in the brick kiln.

C. Implementation of Clamp type Traditional brick Kiln (Location and Establishment) Rules, 2016.

४

महाराष्ट्र शासन राजपत्र भाग चार-ब, गुरुवार ते बुधवार, सप्टेंबर ८-१४, २०१६/भाद्र १७-२३, शके १९३८

1. The traditional clamp type brick kilns shall be established 200 mtrs. away from the human habitation, having more than 1000 population .
2. The traditional clamp type brick kilns shall be established 200 mtrs. away from the National Highway and State Highway, having more than 1000 population.

This is issued with the approval of the Environment Dept., Government of Maharashtra vide letter No. SEAC-2015/Case No.184/TC2, dated 24th August 2016.

Mumbai,
Dated 26th August 2016

DR. P. ANBALAGAN,
Member Secretary, MPCB.



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

Fax/ Speed Post

IPC-V(SS1)/Brick Kiln/2017

June 27, 2017

To:

All State Pollution Control Boards/ PCCs
(As Per List)

Sub: Directions under Section 18 (1) (b) of the Air (Prevention and Control of Pollution) Act, 1981 for prevention and control of air pollution in different type of Brick Kilns operated. Regarding

WHEREAS, amongst others, under Section 17 of the Air (Prevention and Control of Pollution) Act, 1981, one of the functions of the Pollution Control Boards/Committees is to plan a comprehensive programme for the prevention, control or abatement of air pollution in the concerned State/UT and to secure the execution thereof;

WHEREAS, high pollution levels have been generated from the various type of Brick Kilns and exceeding levels of PM 2.5 several times the National Ambient Air Quality Standards notified under the Air (Prevention and Control of Pollution) Act, 1981;

WHEREAS, Chairman Central Pollution Control Board randomly inspected different types of Brick Kilns on 15th June, 2017. During the inspection Chairman Central Pollution Control Board observed that the Brick Kiln workers working in a highly air polluted pathetic condition due to air born fine dust prevail all the time in the brick kiln working area, because of movement of the truckers and trucks (Conveyance Systems) on the unpaved area having 4-6 inches fine dust layer all around the Brick Kiln;

WHEREAS, no provision were found to control fine dust fugitive emissions, due to this highly air pollution and pathetic condition prevailing all the time;

WHEREAS, the problem of pollution is further aggravated due to meteorological conditions caused by the onset of winter leading to minimal dispersion of pollutants and high ground level concentration;

WHEREAS, it also observed that there are significant number of Brick Kilns operated without valid consent and even most of Brick Kiln never applied to obtain consent to operate from the respective State Boards;

WHEREAS, CPCB receiving large number of complaints from various part of country mainly related to the siting of the Brick Kilns as well as pollution caused by them;

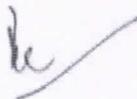
WHEREAS, no significant progress observed for compliance of conversion of Natural Draft Brick Kiln to Induced Draft Brick Kiln (zig-zag brick setting with rectangular shape of kiln);

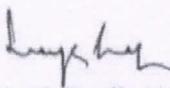
WHEREAS, concerned State Pollution Control Boards are required to enforce and ensure compliance of emission standards/ guidelines by the brick kilns and take action against the brick kilns failed to comply under the Air (Prevention and Control of Pollution) Act, 1981;

NOW THEREFORE, in view of the above and in order to improve the air quality in the region where brick kilns are established, the Chairman, CPCB in exercise of the powers vested under the Air (Prevention and Control of Pollution) Act, 1981 issues the following directions to SPCBs for compliance:

1. All the Brick Kilns operating without permission and valid consent from SPCBs, not meeting prescribed norms and siting guidelines be closed down with immediate effect.
2. Provide status on conversion of natural draft to induced draft Brick Kilns (with rectangular kiln shape and zig-zag brick setting).
3. Enforce strictly the siting criteria guideline for Brick Kilns.
4. All the moving area around the main Brick Kiln should be paved with the bricks to minimize the fugitive dust emissions from the Brick Kiln operations. This condition should be incorporate in the Consent condition while granting the consent by the respective State Boards.
5. Ensure that fine dust not to accumulate all around the Brick Kiln.

The State Pollution Control Boards shall acknowledge the receipt of these directions within a week and submit detailed Action Taken Reports within two weeks thereafter.




(S.P. Singh Parihar)
Chairman, CPCB
28/09/2017

Copy to:

1. Advisor-CP
Ministry of Environment, Forest and Climate Change,
Indira Paryavaran Bhawan, Jorbagh Road, Aliganj
New Delhi-110003

2. All the concerned Regional Directorates of CPCB

✓ 3. I/c IT Division, CPCB


(A. B. Akolkar)
Member Secretary)

1. The Chairman
Andhra Pradesh Pollution Control Board
Paryavaran Bhawan, A-III
Institutional Estate, Sanathnagar
Hyderabad - 500018.
2. The Chairman
Arunachal Pradesh Pollution Control Board
Govt of Arunachal Pradesh, Department of
Environment & Forests,
Paryavaran Bhawan, Yupia Road, Papu Nalah,
Naharlagun-791110.
3. The Chairman
Assam Pollution Control Board
Bamunimaiden,
Guwahati - 781 021
4. The Chairman
Bihar Pollution Control Board
Beltron Bhawan, IInd floor
Jawahar Lal Nehru Marg
Shastri Nagar, Patna - 800 023
5. The Chairman
Chhattisgarh Environment Conservation Board
Commercial Complex,
Chhattisgarh Housing Board Colony,
Kabir Nagar,
Raipur, Chhattisgarh - 492001
6. The Chairman
Goa Pollution Control Board
Dempo Tower, 1st Floor,
EDC Patto Plaza,
Panaji, Goa - 403 001.
7. The Chairman
Gujarat Pollution Control Board
Paryavaran Bhawan, Sector 10-A,
Gandhi Nagar - 382010
8. The Chairman
Haryana Pollution Control Board
C-11, Sector-6
Panchkula
Haryana-134 109 Chandigarh
9. The Chairman
Himachal Pradesh Pollution Control Board
Him Parivesh, Phase-III,
New Simla - 171 009.
10. The Chairman
J&K State Pollution Control Board, Parivesh
Bhawan,
Forest Complex, Gladni, Narwal, transport
Nagar,
Jammu (J&K)
11. The Chairman
Jharkhand State Pollution Control Board
T.A. Building, HEC, P.O. Dhurwa,
Ranchi-834 004
12. The Chairman
Karnataka State Pollution Control Board,
Parisara Bhavana, 1st to 5th Floor
49, Church Street,
Bengaluru - 560 001, Karnataka.
13. The Chairman
Kerala Pollution Control Board
Plamoodu Junction, Pattom Palace, P.O.
Thiruvananthapuram - 695 004
14. The Chairman
Maharashtra Pollution Control Board
Kalptaru Point, 2nd - 4th floor,
Opp. Cine Planet, Sion Circle, Sion (E),
Mumbai - 400 022.
15. The Chairman
Madhya Pradesh Pollution Control Board
Paryavaran Parisar, Sector E-5,
Arera Colony, Bhopal - 462 016
16. The Chairman
Manipur Pollution Control Board
Near Imphal West D.C. Office Complex,
Lamphelpat, Imphal - 795 004.
17. The Chairman
Meghalaya Pollution Control Board
Arden, Lumpyngngad,
Shillong - 793 014
18. The Chairman
Mizoram Pollution Control Board
Silver House, Tuikhuahtlang,
Aizwal - 796001.
19. The Chairman
Nagaland Pollution Control Board Signal Point,
Dimapur, Nagaland - 797112.

20. The Chairman
Odisha State Pollution Control Board,
(Department of Forest & Environment)
Paribesh Bhawan, A-118, Nilakantha Nagar,
Unit-VIII, Bhubaneswar - 751 012.
21. The Chairman
Punjab Pollution Control Board
Vatavaran Bhawan, Nabha Road
Patiala - 147 001
22. The Chairman
Rajasthan Pollution Control Board
A-4, Jalane Dungri Institutional Area
Jaipur - 302 004
23. The Chairman
State Pollution Control Board
Forest, Environment Wildlife Management
Department
Government of Sikkim
Forest Secretariat,
Deorali, Gangtok - 737102
East Sikkim
24. The Chairman
Tamil Nadu Pollution Control Board
No. 76, Anna Salai
Guindy, Chennai - 600 032
25. The Chairman
Tripura Pollution Control Board,
Parivesh Bhawan, Pandit Nehru Complex,
Gorkhabasti P.O. Kunjaban,
Agartala (W) - 799 006, Tripura.
26. The Chairman
Uttar Pradesh Pollution Control Board
Building.No. TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow,
Uttar Pradesh 226010
27. The Chairman
Uttarakhand Environment Protection &
Pollution Control Board
29/290, Nemi Road, Dalanwala, Dehradun -
248001.
28. The Chairman
West Bengal Pollution Control Board
No. 10A, Block - LA, Sector III,
Bidhan Nagar, Kolkata - 700 091.
29. The Chairman
Chandigarh Pollution Control Committee
Additional Town Hall Building
(2nd Floor) Sector-17C
Chandigarh - 160 017
30. The Chairman
Delhi Pollution Control Committee
4th & 5th Floor, ISBT Building, Kashmere Gate,
Delhi - 110006.
31. The Chairman
Daman, Diu & Dadra & Nagar Haveli Pollution
Control Committee Office of the Dy.
Conservator of Forests Fort Area, Moti Daman,
Daman - 396 220
32. The Chairman
Lakshadweep Pollution Control Committee,
Lakshadweep Administration, Dept. Of Sc.,
Technology & Environment
Kavarati-682 555
33. The Chairman
Andaman & Nicobar Pollution Control
Committee
Van Sadan, Haddo P.O.
Port Blair - 744 102
34. The Chairman
Puducherry Pollution Control Committee
IIIrd floor, Housing Board Complex, Anna
Nagar, Puducherry - 600 005



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असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 143]

नई दिल्ली, शुक्रवार, मार्च 16, 2018/फाल्गुन 25, 1939

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NEW DELHI, FRIDAY, MARCH 16, 2018/PHALGUNA 25, 1939

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 15 मार्च, 2018

सा.का.नि. 233(अ.)— नियम का प्रारूप, जिसे केंद्रीय सरकार, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, जारी करने का प्रस्ताव करती है, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित निम्नलिखित प्रारूप, उन सभी लोगों की जानकारी के लिए, जिनके उसके द्वारा प्रभावित होने की संभावना है, एतद्वारा प्रकाशित किया जाता है; और एतद्वारा सूचना दी जाती है कि उक्त प्रारूप नियम पर, उस तारीख से, जिसको भारत के राजपत्र की प्रतियां, जिसमें यह अधिसूचना अंतर्विष्ट है, जनसाधारण को उपलब्ध करा दी जाती हैं, साठ दिन की अवधि की समाप्ति पर या उसके पश्चात् केंद्र सरकार द्वारा विचार किया जाएगा; और

ऐसा कोई व्यक्ति, जो प्रारूप अधिसूचना में अंतर्विष्ट प्रस्तावों पर कोई आक्षेप या सुझाव देने में हितबद्ध है, इस प्रकार विनिर्दिष्ट अवधि के भीतर, केंद्रीय सरकार द्वारा विचार किए जाने के लिए, आक्षेप या सुझाव सचिव, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, इंदिरा पर्यावरण भवन, जोर बाग रोड, नई दिल्ली-110003 को या सीपीसीबी के सदस्य सचिव और मंत्रालय के वैज्ञानिक 'डी' को ई-मेल पते अर्थात् mccb.cpcb@nic.in और h.kharkwal@nic.in पर लिखित रूप में भेज सकेगा।

प्रारूप नियम

- (1) इन नियमों का नाम पर्यावरण (संरक्षण) संशोधन नियम, 2018 है।
- (2) ये नियम राजपत्र में प्रकाशन की तारीख से लागू होंगे।
- पर्यावरण (संरक्षण) नियम, 1986 में अनुसूची-I में क्र.सं.-74 के स्थान पर निम्नलिखित प्रविष्टियां प्रतिस्थापित की जाएंगी, अर्थात् :-

सारणी

1	2	3	4
"74	ईट भट्टे	बुल्स ट्रेन्च भट्टे, अभिप्रेरित/उच्च ड्राफ्ट भट्टे, हॉफमैन भट्टे, टनल, डाउन ड्राफ्ट भट्टे वर्टिकल शाफ्ट भट्टे (वीएसके) और जिगजैग	250 मिग्रा/एनएम'
		चट्टा उत्सर्जन में धूलकण (पीएम)	
		चट्टे की न्यूनतम ऊँचाई (प्राकृतिक ड्राफ्ट भट्टों के लिए) - भट्टे की क्षमता 30,000 हजार ईट प्रतिदिन से कम - भट्टे की क्षमता 30,000 हजार ईट प्रतिदिन के बराबर या उससे अधिक	27 मी. 30 मी.
		चट्टे की न्यूनतम ऊँचाई (अभिप्रेरित/उच्च ड्राफ्ट भट्टों के लिए) - भट्टे की क्षमता 30,000 हजार ईट प्रतिदिन से कम - भट्टे की क्षमता 30,000 हजार ईट प्रतिदिन के बराबर या उससे अधिक	24 मी. 27 मी.
		<p>टिप्पणियाँ:</p> <ol style="list-style-type: none"> सभी नये ईट भट्टों को ईट निर्माण की केवल जिगजैग या लंबवत विधि की अनुमति दी जाएगी और उन्हें इस अधिसूचना में निर्धारित नये मानकों का पालन करना होगा। विद्यमान ईट भट्टे, जो ईट निर्माण की जिगजैग या लंबवत विधि का पालन नहीं कर रहे हैं, उन्हें जिगजैग या लंबवत विधि अपनाने के लिए अनुपालन सुनिश्चित न करने वाले शहरों के निकट अवस्थित भट्टों के मामले में एक वर्ष की अवधि के भीतर और अन्य दोनों भट्टों के मामले में दो वर्ष के भीतर परिवर्तित करना होगा। इसके अतिरिक्त ऐसे मामलों में, जहाँ सी पी सी बी / एस पी सी बी / पी सी सी द्वारा परिवर्तन किए जाने के लिए समय सीमा अलग से निर्धारित की गयी है, ऐसे आदेश अभिभावी होंगे। नये ईट भट्टों को नये मानकों का पालन करने और धूल कण (पीएम) के मापदंडों का अनुपालन करने के लिए एक वर्ष के भीतर चट्टे की ऊँचाइयों को उपयुक्त बनाना होगा। सभी ईट भट्टे केवल अनुमोदित ईंधन जैसे कोयला, जलावन लकड़ी और/या कृषि अवशिष्टों का प्रयोग करेंगे। ईट भट्टों में पेटकोक का उपयोग करने की अनुमति नहीं दी जाएगी। विद्यमान ईट भट्टों को अच्छे ईंधन से युक्त करने / प्रचालन के तरीकों को अपनाकर धूलकणों के लिए नये मानकों का पालन करने के लिए एक वर्ष की मध्यवर्ती अवधि की अनुमति दी जाएगी। ईट भट्टे उज्जर्जनों की निगरानी के लिए सीपीसीबी द्वारा निर्धारित मानदंडों/डिजाइन के अनुरूप स्थायी सुविधा (पोर्टहोल और प्लेटफोर्म) का निर्माण करेंगे। उत्सर्जन के नमूने ईंधन चार्जिंग और नॉन-चार्जिंग दोनों ही दशाओं का प्रतिनिधित्व करेंगे। धूल कण (पीएम) के परिणामों को 4% CO पर निम्न प्रकार से सामान्यकृत किया जाएगा; पीएम (सामान्यीकृत) = PM (मापा गया) x 4% / मापी गयी CO, % में चट्टे की ऊँचाई (मीटरों में) का आकलन सूत्र $H=14Q$ के द्वारा भी किया जाएगा। 	

	<p>(जहाँ Q, किग्रा/घंटे में SO₂ की उत्सर्जन दर है) और इन दोनों में जो अधिकतम है वह लागू होगा।</p> <p>10. यदि ईट भट्टा न्यूनतम 50 मिमी. वाटर गॉज ड्राफ्ट के साथ प्रचालित होने वाले पंखे से युक्त है, तो उसे अभिप्रेरित/उच्च ड्राफ्ट भट्टा माना जाएगा।</p> <p>11. ईट भट्टों को बसावट और फल उद्यानों से न्यूनतम 0.8 किमी. की दूरी पर स्थापित किया जाएगा। राज्य बोर्ड बसावट/जनसंख्या, घनत्व, जल निकायों, संवेदनशील संग्राहकों इत्यादि से निकटता को ध्यान में रखते हुए स्थान संबंधी मानदंडों को कड़ा बना सकते हैं।</p> <p>12. किसी क्षेत्र में भट्टों का समूहन न होने देने के लिए ईट भट्टों को विद्यमान नियत चिमनी भट्टे से न्यूनतम एक किलोमीटर की दूरी पर स्थापित किया जाना चाहिए।</p> <p>13. ईट भट्टे संबंधित एसपीसीबी/पीसीसी द्वारा निर्धारित प्रक्रिया उत्सर्जन नियंत्रण दिशानिदेशों का पालन करेंगे।</p> <p>14. ईट भट्टों में उत्पन्न राख का उपयोग पूरी तरह भट्टों में ईट बनाने के लिए किया जाएगा।</p> <p>15. ईट भट्टे में ईट निर्माण के लिए उपयोग में लाई जाने वाली ऊपरी मृदा के निष्कर्षण के लिए, संबद्ध राज्य/संघ राज्यक्षेत्र के खनन विभाग सहित, संबद्ध प्राधिकरणों से सभी आवश्यक स्वीकृतियां प्राप्त की जाएगी।</p> <p>16. ईट भट्टों के स्वामी यह सुनिश्चित करेंगे कि कच्ची सामग्रियों/ईटों के परिवहन के लिए उपयोग में लाई जाने वाली सड़क पक्की हो और धूल रहित हो।</p> <p>17. कच्ची सामग्री/ईटों के परिवहन के दौरान ट्रकों को ढककर रखा जाएगा।</p> <p>18. विद्यमान भट्टे, यदि इन नये मानकों का अनुपालन करने के लिए अपेक्षित हो, तो एक वर्ष के भीतर चट्टे की ऊँचाई को बढ़ायेंगे। “</p>	
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[फा. सं. ओ.क्यू-15017/35/2017-सीपीडब्ल्यू]

डा. सतीश चन्द्र गरकोटी, वैज्ञानिक 'जी'

टिप्पण :- मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में का.आ. 844 (अ) दिनांक 19 नवम्बर, 1986 द्वारा प्रकाशित किए गए थे और अन्तिम बार अधिसूचना सा.का.नि. 96 (अ) दिनांक 29 जनवरी, 2018 के द्वारा संशोधित किये गए थे।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE NOTIFICATION

New Delhi, the 15th March, 2018

G.S.R.233(E).—The following draft rules, which the Central Government proposes to issue in exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 is hereby published, for the information of all persons likely to be affected thereby; and notice is hereby given that the said draft rules will be taken into consideration by the Central Government on or after the expiry of a period of sixty days from the date on which copies of the Gazette containing this notification are made available to the public.

Any person interested in making any objections or suggestions on the proposals contained in the draft notification may forward the same in writing, for consideration of the Central Government within the period specified above to the Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh, Road, New Delhi-110003, or send it to Member Secretary, CPCB and Scientist 'D' Ministry at the e-mail address i.e. msbc.cpcb@nic.in and h.kharkwal@nic.in.

Draft Rules

1. (1) These rules may be called the Environment (Protection) Amendment Rules, 2018.
(2) They shall come into force on the date of their final publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule-I, for entry 74 the following entry shall be substituted, namely:-

1	2	3	4
"74	Brick Kilns	Bull's Trench Kilns, Induced/High Draft Kiln, Hoffmann Kilns, Tunnel, down draft Kilns, Vertical Shaft Kilns (VSK) and Zig Zag.	
		Particulate matter in stack emission	250 mg/Nm ³
		Minimum stack height (for Natural draft kilns) - Kiln capacity less than 30,000 bricks per day - Kiln capacity equal or more than 30,000 bricks per day	27 m 30 m
		Minimum stack height (for Induced/High draft kilns) - Kiln capacity less than 30,000 bricks per day - Kiln capacity equal or more than 30,000 bricks per day	24 m 27 m
		Notes:	
		1. All new brick kilns shall be allowed only with zig-zag or vertical method of brick making and shall comply to the new standards as stipulated in this notification.	
		2. The existing brick kilns which are not following zig zag or vertical method of brick making shall be converted so as to adopt zig zag or vertical method within a period of one year in case of kilns located near non-attainment cities and two year for other both kilns. Further, in cases where CPCB/SPCB/PPC has separately laid down timelines for conversion, such orders shall prevail.	
		3. The new brick kilns shall have appropriate stack heights to meet the new standards and comply with the norms for Particulate Matter (PM) within one year.	
		4. All brick kilns shall use only approved fuel such as coal, fire wood and/or agricultural residues. Use of pet coke shall not be allowed in brick kilns.	
		5. In the intervening period of one year allowed to the existing brick kilns to comply with these new standards for Particulate Matter by adopting good fuel charging/operation practices.	
		6. Brick kilns shall construct permanent facility (port hole and platform) as per the norms/design laid down by the CPCB for monitoring of Emissions.	
		7. Emission sample shall represent both fuel charging and non-charging conditions.	
		8. Particulate Matter (PM) results shall be normalized at 4% CO, as below:	
		9. $PM \text{ (normalized)} = PM \text{ (measured)} \times 4\% / \text{measured CO, in\%}$ Stack height (in metre) shall also be calculated by formula $H=14Q''$ (where Q is SO ₂ emission rate in kg/hr), and the maximum of two shall apply.	
		10. A brick kilns will be considered an Induced/High draft kiln if it has a fan operating with minimum 50mm water gauge draught.	
		11. Brick kilns should be established at a minimum distance of 0.8 km from habitation and fruit orchards. State Boards may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.	
		12. Brick kilns should be established at a minimum distance of 1 km from an existing fixed chimney kiln to avoid clustering of kilns in an area.	
		13. Brick kilns shall follow process emission control guidelines as prescribed by concerned SPCBs/PCCs.	
		14. The ash generated in the brick kilns shall be fully utilized in-house in brick making.	
		15. All necessary approvals from the concerned authorities including mining department of the concerned State/UT shall be obtained for extracting the top soil to be used for brick making in the brick kiln.	
		16. The brick kiln owners shall ensure that the road utilized for transporting raw materials/bricks shall be metaled roads and is dust free.	
		17. Trucks shall be covered during transportation of raw material/bricks.	
		18. The existing kilns shall increase stack height, if required, to meet these new standards within 1 year".	

[F.N.O. Q-15017/35/2017-CPW]

DR. SATISH CHANDRA GARKOTI, Scientist 'G'

Note:— The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number S.O. 844 (E), dated the 19th November, 1986 and lastly amended vide notification G.S.R. 96(E), dated the 29th January, 2018.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone: 0240-2473461/62



Regional Office:
Paryavaran Bhavan, Plot No. A-4/1, MIDC
Chikalthana, Behind Dainik Lokpatra,
Near Seth Nandlal Dhpot Hospital,
Jalna Road, Aurangabad-431210

Email:
roaurangabad@mpcb.gov.in

"Your Service is our Duty"

By FAX/RPAD / HAND DELIVERY:
MPCB/ROA/SCN/2108120005/2021

Date :- 12/08/2021

To,

Shri. Atik Vasimoddin Kazi,
Gut No. 86, Shikshak Colony, Behind Mhada Colony, Maharana Pratap Nagar,
Latur, Tq. & Dist. Latur.

Sub :- Show Cause Notice for issuance of Closure under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:-**
- 1) Complaint received from Shri. Rohit Ramling Khekade & other at Maharana Pratap Nagar, Mhada Colony, Shikshak Colony, Latur.
 - 2) Visit of Board officer to your unit on 14/10/2019.
 - 3) Warning Notice issued by the Sub-Regional Officer, MPC Board, Latur dtd. 06.11.2019.
 - 4) Report received through Legal Action Module from SRO Latur, dtd. 11.08.2021.

WHEREAS, your industry is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act, 1974, under the Air (Prevention & Control of Pollution) Act" 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and followed' by further amendments made therein from time to time.

WHEREAS, it is obligatory on your part to obtain consent to establish/operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Rule 5 of the Hazardous & Other Wastes (Management & Trans-Boundary Movement) Rules, 2016. AND WHEREAS, it is also obligatory on your part to provide adequate pollution control systems and operate & maintain the same continuously and effectively so as to achieve the standards prescribed under Environment (Protection) Act, 1986 and to avoid any sort of pollution problem in the surrounding area.

AND WHEREAS, Board has received complaint vide referred above No. (1) regarding nuisance due to your activity.

यथा शिष्टतया
संरक्षित करण्यात येईल

..2..

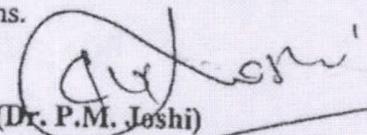
AND WHEREAS, SRO Latur reported vide above reference (4) that, you are operating the unit without obtaining consent to establish/operate from the M.P.C. Board.

AND WHEREAS, you are violating the Boards Circular dtd. 2.11.2018 and 26.12.2018.

AND WHEREAS, already Sub-Regional Officer, MPC Board, Latur has issued the warning notice to you vide referred above No. (3) for the above non-compliances but till date you have not submitted the reply/complied with the environmental norms.

Thus, you are not serious about the pollution control and contavening the provisions of various enactments and also damaging the surrounding environment knowingly and willfully.

NOW, THEREFORE, in exercise of the powers conferred upon me by the Board under Section 33A of the Water(Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981, I the undersigned, Dr. Pravin Joshi, Regional Officer of the Board at Aurangabad hereby called upon to Show Cause as to why you are not directed to stop your manufacturing activities forthwith with directions to the competent authorities to disconnect your electricity and water supply for the above lacuna, your reply, if any shall reach this office within a period of seven days from the date or receipt of this notice, failing which, the Board will have no any other option than to issue closure directions.


(Dr. P.M. Joshi)

Regional Officer-Aurangabad.

Copy submitted to :-

1. The Joint Director (APC), MPCB, Mumbai.
2. The Sr. Law Officer, MPCB, Mumbai.

Copy to Sub-Regional Officer, MPCB, Latur-He is requested to serve this copy to industry and submit the compliance report accordingly.

Copy to Master File, MPCB, Aurangabad.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone:0240-2473461/62



Regional Office:
Paryavaran Bhavan, Plot No.A-4/1,MIDC
Chikalthana, Behind Dainik Lokpatra,
Near Seth Nandlal Dhoot Hospital,
Jalna Road,Aurangabad-431210

Email:
roaurangabad@mpcb.gov.in

"Your Service is our Duty"

By FAX/RPAD / HAND DELIVERY:

MPCB/ROA/SCN/2108120003/2021

Date :- 12/08/2021

To,

Shri. Tukaram Sitaram Baraskar,
Gut No. 89, Shikshak Colony, Behind Mhada Colony, Maharana Pratap Nagar,
Latur, Tq. & Dist. Latur.

Sub :- Show Cause Notice for issuance of Closure under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:-**
- 1) Complaint received from Shri. Rohit Ramling Khedade & other at Maharana Pratap Nagar, Mhada Colony, Shikshak Colony, Latur.
 - 2) Visit of Board officer to your unit on 14/10/2019.
 - 3) Warning Notice issued by the Sub-Regional Officer, MPC Board, Latur dtd. 06.11.2019.
 - 4) Report received through Legal Action Module from SRO Latur, dtd. 11.08.2021.

WHEREAS, your industry is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act, 1974, under the Air (Prevention & Control of Pollution) Act" 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and followed' by further amendments made therein from time to time.

WHEREAS, it is obligatory on your part to obtain consent to establish/operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Rule 5 of the Hazardous & Other Wastes (Management & Trans-Boundary Movement) Rules, 2016. AND WHEREAS, it is also obligatory on your part to provide adequate pollution control systems and operate & maintain the same continuously and effectively so as to achieve the standards prescribed under Environment (Protection) Act, 1986 and to avoid any sort of pollution problem in the surrounding area.

AND WHEREAS, Board has received complaint vide referred above No. (1) regarding nuisance due to your activity.

[Handwritten signature]
23-8-21

श्री. तुकाराम शिवाजी बारसकर

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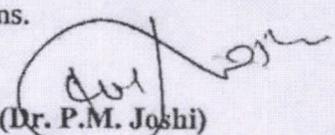
AND WHEREAS, SRO Latur reported vide above reference (4) that, you are operating the unit without obtaining consent to establish/operate from the M.P.C. Board.

AND WHEREAS, you are violating the Boards Circular dtd. 2.11.2018 and 26.12.2018.

AND WHEREAS, already Sub-Regional Officer, MPC Board, Latur has issued the warning notice to you vide referred above No. (3) for the above non-compliances but till date you have not submitted the reply/complied with the environmental norms.

Thus, you are not serious about the pollution control and contavening the provisions of various enactments and also damaging the surrounding environment knowingly and willfully.

NOW, THEREFORE, in exercise of the powers conferred upon me by the Board under Section 33A of the Water(Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981, I the undersigned, Dr. Pravin Joshi, Regional Officer of the Board at Aurangabad hereby called upon to Show Cause as to why you are not directed to stop your manufacturing activities forthwith with directions to the competent authorities to disconnect your electricity and water supply for the above lacuna, your reply, if any shall reach this office within a period of seven days from the date or receipt of this notice, failing which, the Board will have no any other option than to issue closure directions.


(Dr. P.M. Joshi)

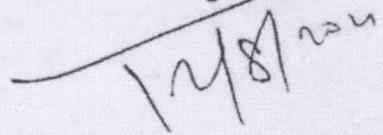
Regional Officer-Aurangabad.

Copy submitted to :-

1. The Joint Director (APC), MPCB, Mumbai.
2. The Sr. Law Officer, MPCB, Mumbai.

Copy to Sub-Regional Officer, MPCB, Latur-He is requested to serve this copy to industry and submit the compliance report accordingly.

Copy to Master File, MPCB, Aurangabad.



MAHARASHTRA POLLUTION CONTROL BOARD

Phone: 0240-2473461/62



Regional Office:
Paryavaran Bhavan, Plot No.A-4/1,MIDC
Chikalthana, Behind Dainik Lokpatra,
Near Seth Nandlal Dhoot Hospital,
Jalna Road,Aurangabad-431210

Email:

roaurangabad@mpcb.gov.in

"Your Service is our Duty"

By FAX/RPAD / HAND DELIVERY:
MPCB/ROA/SCN/2108/2002/2021

Date :- 12/08/2021

To,

Shri. Tukaram Sitaram Baraskar (Unit-2),
Gut No. 89, Shikshak Colony, Behind Mhada Colony, Maharana Pratap Nagar,
Latur, Tq. & Dist. Latur.

Sub :- Show Cause Notice for issuance of Closure under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:-**
- 1) Complaint received from Shri. Rohit Ramling Khekade & other at Maharana Pratap Nagar, Mhada Colony, Shikshak Colony, Latur.
 - 2) Visit of Board officer to your unit on 14/10/2019.
 - 3) Warning Notice issued by the Sub-Regional Officer, MPC Board, Latur dtd. 06.11.2019.
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WHEREAS, it is obligatory on your part to obtain consent to establish/operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Rule 5 of the Hazardous & Other Wastes (Management & Trans-Boundary Movement) Rules, 2016. AND WHEREAS, it is also obligatory on your part to provide adequate pollution control systems and operate & maintain the same continuously and effectively so as to achieve the standards prescribed under Environment (Protection) Act, 1986 and to avoid any sort of pollution problem in the surrounding area.

AND WHEREAS, Board has received complaint vide referred above No. (1) regarding nuisance due to your activity.

[Handwritten signature]
23-8-21

[Handwritten text]
अकालीन अहारा लिलासीता

..2..

AND WHEREAS, SRO Latur reported vide above reference (4) that, you are operating the unit without obtaining consent to establish/operate from the M.P.C. Board.

AND WHEREAS, you are violating the Boards Circular dtd. 2.11.2018 and 26.12.2018.

AND WHEREAS, already Sub-Regional Officer, MPC Board, Latur has issued the warning notice to you vide referred above No. (3) for the above non-compliances but till date you have not submitted the reply/complied with the environmental norms.

Thus, you are not serious about the pollution control and contavening the provisions of various enactments and also damaging the surrounding environment knowingly and willfully.

NOW, THEREFORE, in exercise of the powers conferred upon me by the Board under Section 33A of the Water(Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981, I the undersigned, Dr. Pravin Joshi, Regional Officer of the Board at Aurangabad hereby called upon to Show Cause as to why you are not directed to stop your manufacturing activities forthwith with directions to the competent authorities to disconnect your electricity and water supply for the above lacuna, your reply, if any shall reach this office within a period of seven days from the date or receipt of this notice, failing which, the Board will have no any other option than to issue closure directions.

(Dr. P.M. Joshi)

Regional Officer-Aurangabad.

Copy submitted to :-

1. The Joint Director (APC), MPCB, Mumbai.
2. The Sr. Law Officer, MPCB, Mumbai.

Copy to Sub-Regional Officer, MPCB, Latur-He is requested to serve this copy to industry and submit the compliance report accordingly.

Copy to Master File, MPCB, Aurangabad.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone: 0240-2473461/62



Regional Office:
Paryavaran Bhavan, Plot No.A-4/1,MIDC
Chikalthana, Behind Dainik Lokpatra,
Near Seth Nandlal Dhoot Hospital,
Jalna Road, Aurangabad-431210

Email: roaurangabad@mpcb.gov.in "Your Service is our Duty"

By FAX/RPAD / HAND DELIVERY:
MPCB/ROA/SCN/2108/2006/2021

Date :- 12/08/2021

To,

Shri. Madhav Govind Gojamgunde,
(M/s. M.G. Vit Udyog),
Gut No. 75, Shikshak Colony, Behind Mhada Colony, Maharana Pratap Nagar,
Latur, Tq. & Dist. Latur.

Sub :- Show Cause Notice for issuance of Closure under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

- Ref:-**
- 1) Complaint received from Shri. Rohit Ramling Khekade & other at Maharana Pratap Nagar, Mhada Colony, Shikshak Colony, Latur.
 - 2) Visit of Board officer to your unit on 14/10/2019.
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 - 4) Report received through Legal Action Module from SRO Latur, dtd. 11.08.2021.

WHEREAS, your industry is located in the "Pollution Prevention Area" under the Water (Prevention & Control of Pollution) Act, 1974, under the Air (Prevention & Control of Pollution) Act" 1981 and Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016 and followed' by further amendments made therein from time to time.

WHEREAS, it is obligatory on your part to obtain consent to establish/operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under Rule 5 of the Hazardous & Other Wastes (Management & Trans-Boundary Movement) Rules, 2016. AND WHEREAS, it is also obligatory on your part to provide adequate pollution control systems and operate & maintain the same continuously and effectively so as to achieve the standards prescribed under Environment (Protection) Act, 1986 and to avoid any sort of pollution problem in the surrounding area.

AND WHEREAS, Board has received complaint vide referred above No. (1) regarding nuisance due to your activity.

Amey
24/8/2021
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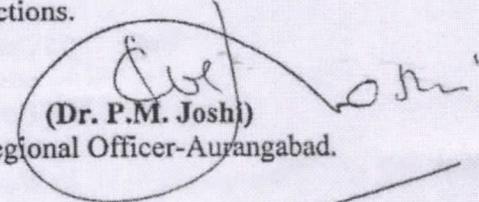
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(Dr. P.M. Joshi)
Regional Officer-Aurangabad.

Copy submitted to :-

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2. The Sr. Law Officer, MPCB, Mumbai.

Copy to Sub-Regional Officer, MPCB, Latur-He is requested to serve this copy to industry and submit the compliance report accordingly.

Copy to Master File, MPCB, Aurangabad.

MAHARASHTRA POLLUTION CONTROL BOARD

Phone: 0240-2473461/62



Regional Office:
Paryavaran Bhavan, Plot No.A-4/1,MIDC
Chikalthana, Behind Dainik Lokpatra,
Near Seth Nandlal Dhoot Hospital,
Jalna Road,Aurangabad-431210

Email:
roaurangabad@mpcb.gov.in

"Your Service is our Duty"

By FAX/RPAD / HAND DELIVERY:
MPCB/ROA/SCN/2108120004/2021

Date :- 12/08/2021

To,

Shri. Pathan Sher Khan Ismile,
Near Padmini Vidyalaya & Marathwada Madhyamik Vidyalaya,
Shikshak Colony, Behind Mhada Colony, Maharana Pratap Nagar,
Latur, Tq. & Dist. Latur.

Sub :- Show Cause Notice for issuance of Closure under Section 33A of the Water (Prevention & Control of Pollution) Act, 1914 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

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12/08/2021

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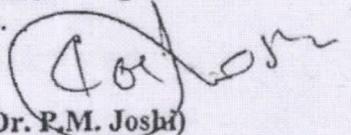
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(Dr. P.M. Joshi)

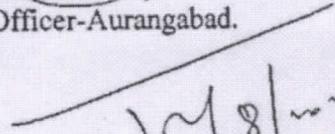
Regional Officer-Aurangabad.

Copy submitted to :-

1. The Joint Director (APC), MPCB, Mumbai.
2. The Sr. Law Officer, MPCB, Mumbai.

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Copy to Master File, MPCB, Aurangabad.


17/8/2018

MAHARASHTRA POLLUTION CONTROL BOARD

Phone:0240-2473461/62



Regional Office:
Paryavaran Bhavan, Plot No.A-4/1,MIDC
Chikalthana, Behind Dainik Lokpatra,
Near Seth Nandlal Dhoot Hospital,
Jalna Road,Aurangabad-431210

Email: roaurangabad@mpcb.gov.in "Your Service is our Duty"

By FAX/RPAD / HAND DELIVERY:
MPCB/ROA/SCN/2108/2000/2021

Date :- 12/08/2021

To,

Shri. Punjajai Khirmode,
Shikshak Colony, Behind Mhada Colony, Maharana Pratap Nagar, Latur,
Tq. & Dist. Latur.

Sub :- Show Cause Notice for issuance of Closure under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 31A of the Air (Prevention & Control of Pollution) Act, 1981.

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20/8/21

..2..

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AND WHEREAS, you are violating the Boards Circular dtd. 2.11.2018 and 26.12.2018.

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(Dr. P.M. Joshi)

Regional Officer-Aurangabad.

Copy submitted to :-

1. The Joint Director (APC), MPCB, Mumbai.
2. The Sr. Law Officer, MPCB, Mumbai.

Copy to Sub-Regional Officer, MPCB, Latur-He is requested to serve this copy to industry and submit the compliance report accordingly.

Copy to Master File, MPCB, Aurangabad.

1/18/2017

ANNEXURE-VI

PHOTOGRAPHS (TAKEN DURING VISIT ON 27.09.2021)



Photo-1: Clamp Type Brick Kiln



Photo-2: Clamp Type Brick Kiln



Photo-3: Clamp Type Brick Kiln



Photo-4: Clamp Type Brick Kiln



Photo- 5 Fly ash from Power Plant



Photo-6: Coal used as fuel in brick Kin

ANNEXURE-VII

BRICK KILNS WISE OBSERVATIONS

(Based on the observations & information provided by brick owner during the day of visit i.e. 27.09.2021)

Sr. No.	Name and address of Brick manufacturing units	Raw material for manufacturing Bricks	Brick Size and no. of Bricks	No. of Bhate/Bhatti	Observation(s)
1	Atik Wasimoddin Kazi, Gat No. 86 Shikshak Colony Behind Mahada Colony, Maharanapratap Nagar Grampanchayat Latur Tal. Dist. Latur	Coal- 25 MT for one batch, Fly Ash- 60 Brass , Clay- 30 Brass	Brick Size: 9" x 4" X 6" and 9" x 4" x 3 " Brick Nos: Approx more than 25,000 (4 Nos- Bhate/Bhatti), Approx more than 50000 (4 no. Bhate/Bhatti)	8 nos.	<ul style="list-style-type: none"> • Brick Kiln was not in operation • Distance of Brik kiln is less than 200 mtr from National Highway/State Highway/Human habitation/Residential area, and • Manufactured Bricks, more than 25000 nos. and 50,000 nos. of size 9" x 4" X 6" and 9"x 4" x 3 " respectively. • operated Brick Kiln unit without obtaining consent from MPCB
2	Dharboa Nagnath Baraskar, Gat No. 87, 88Shikshak Colony Behind Mahada Colony, Maharanapratap Nagar Grampanchayat Latur Tal. Dist. Latur	Coal- 10 MT for one batch, Fly Ash-24 Brass , Clay- 12 Brass	Brick Size: 9" x 4" X 6" and 9" x 4" x 3 " Brick Nos: Approx more than 40,000 (1 No Bhate/Bhatti), Approx more than 55, 000 (1 no.-	2 nos.	<ul style="list-style-type: none"> • Brick Kiln was not in operation • Distance of Brik kiln is more than 200 mtr from National Highway/State Highway/Human habitation/Residential area, and • Manufactured Bricks more than 25000 nos. and 50,000 nos. of size 9" x 4" X 6" and 9"x 4" x 3 " respectively . • operated Brick Kiln unit without obtaining consent from MPCB

			Bhate/Bhatti)		
3	Tukaram Sitaram Baraskar (Unit-I), Gat No. 89, Shikshak Colony Behind Mahada Colony, Maharapuratap Nagar Grampanchayat Latur Tal. Dist. Latur	Coal- 40 MT for one batch, Fly Ash-150 Brass , Clay- 45 Brass	Brick Size: 9" x 4" X 6" and 9"x 4" x 3 " Brick Nos.: Approx more than 40,000 (2 No- Bhate/Bhatti), Approx more than 55, 000 (2 no.- Bhate/Bhatti)	4 nos.	<ul style="list-style-type: none"> • Brick Kiln was not in operation • Distance of Brik kiln is more than 200 mtr from National Highway/State Highway/Human habitation/Residential area, and • Manufactured Bricks more than 25000 nos. and 50,000 nos. of size 9" x 4" X 6" and 9"x 4" x 3 " respectively . • operated Brick Kiln unit without obtaining consent from MPCB
4	Tukaram Sitaram Baraskar (Unit-II), Gat No. 89, Shikshak Colony Behind Mahada Colony, Maharapuratap Nagar Grampanchayat Latur Tal. Dist. Latur	Coal- 40 MT for one batch, Fly Ash-150 Brass , Clay- 45 Brass	Brick Size: 9" x 4" X 6" and 9"x 4" x 3 " Brick Nos.: Approx more than 40,000 (2 No Bhate/Bhatti), Approx more than 55, 000 (2 no. Bhate/Bhatti)	4 nos.	<ul style="list-style-type: none"> • Brick Kiln was not in operation • Distance of Brik kiln is more than 200 mtr from National Highway/State Highway/Human habitation/Residential area, and • Manufactured Bricks more than 25000 nos. and 50,000 nos. of size 9" x 4" X 6" and 9"x 4" x 3 " respectively . • operated Brick Kiln unit without obtaining consent from MPCB

5	<p>Madhav Govind Gojamgunde (M/s. MG Vit Udyog),Gat No. 75, Shikshak Colony Behind Mahada Colony, Maharanapratap Nagar Grampanchayat Latur Tal. Dist. Latur</p>	<p>Coal-10 MT for one batch, Fly Ash-30 Brass , Clay- 30 Brass</p>	<p>Brick Size: 9" x 4" X 6" and 9"x 4" x 3 " Brick Nos: Approx more than 40,000 (1 No- Bhate/Bhatti), Approx more than 40, 000 (1 no.- Bhate/Bhatti)</p>	<p>2 nos.</p>	<ul style="list-style-type: none"> • Brick Kiln was not in operation • Distance of Brik kiln is more than 200 mtr from National Highway/State Highway/Human habitation/Residential area, and • Manufactured Bricks more than 25000 nos. and 50,000 nos. of size 9" x 4" X 6" and 9"x 4" x 3 " respectively . • operated Brick Kiln unit without obtaining consent from MPCB
6	<p>Pathan Sher Khan Ismile, Gat No. 88, Near Padmini and Marathwada Madhaymik Vidhyalaya Shikshak Colony, Behind Mahada Colony, Maharanapratap Nagar Grampanchayat Latur Tal. Dist. Latur</p>	<p>Coal- 20 MT for one batch, Fly Ash-60 Brass , Clay- 45 Brass</p>	<p>Brick Size: 9" x 4" X 6" and 9"x 4" x 3 " Brick Nos.: Approx more than 25,000 (1 No- Bhate/Bhatti), Approx more than 40,000 (2 no.- Bhate/Bhatti)</p>	<p>3 no.</p>	<ul style="list-style-type: none"> • Brick Kiln was not in operation • Distance of Brik kiln is more than 200 mtr from National Highway/State Highway/Human habitation/Residential area, and • Manufactured Bricks more than 25000 nos. and 50,000 nos. of size 9" x 4" X 6" and 9"x 4" x 3 " respectively . • operated Brick Kiln unit without obtaining consent from MPCB
7	<p>Suresh Gojamgunde, Gat No. 77, Shikshak Colony, Behind Mahada Colony, Maharanapratap Nagar Grampanchayat Latur Tal. Dist. Latur</p>	<p>Coal-10 MT for one batch, Fly Ash-30 Brass , Clay- 30 Brass</p>	<p>Brick Size: 9" x 4" X 6" and 9"x 4" x 3 " Brick Nos.: Approx more than 40,000 (1 No Bhate/Bhatti -), Approx more than 40, 000 (1 no.- Bhate/Bhatti)</p>	<p>2 nos.</p>	<ul style="list-style-type: none"> • Brick Kiln was not in operation • Distance of Brik kiln is more than 200 mtr from National Highway/State Highway/Human habitation/Residential area, and • Manufactured Bricks more than 25000 nos. and 50,000 nos. of size 9" x 4" X 6" and 9"x 4" x 3 " respectively . • operated Brick Kiln unit without obtaining consent from MPCB



MAHARASHTRA

2020

XY 461288

मुद्रांक विक्री नोंदयही अ.क्र. 15844 दि. 28/09/2024
 मुद्रांक शुल्क रक्कम - 100/- 210924
 मुद्रांक विक्रीत घेणाऱ्याचे नांव अतिकोदीन वसिमोदीन कासी
 हरते, असल्यास नाव व जता शाहूबाद पस - 114 लातूर
 परवानाधारक मुद्रांक विक्रेत्याचा प.क्र. 3904038 सही
 मुद्रांक विक्रीत्याचे निवास /पता : आर.व्ही. पवार
 राज्य नियंत्रक कार्यालय नं. 2 लातूर
 मुद्रांक विक्रीत घेणाऱ्याची सही

210924-FT3-0060



शपथपत्र

मी, अतिकोदीन वसिमोदीन कासी वय ३८ वर्ष, रा. लातूर ता. जि. लातूर सत्य शपथेवर निवेदन करतो की, माझी माँ. महाराणाप्रतापनगर लातूर येथील गट नं. ८६ मध्ये पारंपारिक पध्दतीची वीटभट्टी सुरु होती. परंतू ती आता मी बंद केलेली आहे, सदरील ठिकाणी मी पुन्हा नव्याने विटाबनवणार नाही. किंवा विटभट्टी सुरु करणार नाही हे शपथेवर नमुद करतो. तसेच प्रदूषण नियंत्रण मंडळाच्या किंवा प्रदुषण नियंत्रण कायदा/नियमावलीच्या कोणत्याही नियमांचा भंग होणार

R-G-K
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 for my
 20/9

नाही याची दक्षता घेईल. सदरील ठिकाणची वीटभट्टी मी पुर्णतः बंद केलेली असल्याने हे शपथपत्र मी स्वतःहून कोणत्याही दबावाला बळी न पडता दाखल करित आहे. याउपर माझेकडून पर्यावरण विषयक नियमांचा भंग झाल्यास मी कारवाईस पात्र राहील, याची मला पुर्णतः जाणीव आहे. करीता शपथपत्र लिहून देत आहे.

दि. २८/०९/२०२१

स्वाक्षरी,
अतिक काशी

अतिकोदीन वसिमोदीन काशी
रा. लातूर ता. जि. लातूर.

98220 36143

28 SEP 2021

AFFIDAVIT

Solemnly affirmed before me by
.....
Age..... Yrs., Dec.
R./o Tq.
Who is identified before me by
Shri
To Whom I Know Personally & Show
Date.....

Adv. Ashok D. Lokhande
Notary, Dist. Latur
Govt. Of India
Reg.No.15436

Ans
28/09/2021



नाही याची दक्षता घेईल. सदरील ठिकाणची वीटभट्टी मी पुर्णतः बंद केलेली असल्याने हे शपथपत्र मी स्वतःहून कोणत्याही दबावाला बळी न पडता दाखल करित आहे. याउपर माझेकडून पर्यावरण विषयक नियमांचा भंग झाल्यास मी कारवाईस पात्र राहील, याची मला पुर्णतः जाणीव आहे. करीता शपथपत्र लिहून देत आहे.

दि. २८/०९/२०२१

स्वाक्षरी,
धारबा

मो. ९९२३६७७०३०

धारबा नागनाथ बारसकर
रा. लातूर ता. जि. लातूर.

28 SEP 2021

AFFIDAVIT

Solemnly affirmed before me by

Shri. Ashok D. Lokhande

Age..... Yrs. Occ.

R/o Oneta, Oneta

Who is identified before me by

Shri Lokhande

To Whom I Know Personally & Show I.D

Date.....

Ashok D. Lokhande
Adv. Ashok D. Lokhande
Notary, Dist. Latur
Govt. Of India
Reg.No.15436

Ashok
28/09/2021



जिल्हाधिकारी कार्यालय, लातूर.
(गौणस्वासेज)
दि..



MAHARASHTRA

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XY 461290

22 SEP 2020

15545 29/09/2020
100/- 2142149

तुकाराम. सिताराम बारसकर
रा. लातूर ता. जि. लातूर
210929-FTS-0055



शपथपत्र

मी, तुकाराम सिताराम बारसकर वय ७२ वर्ष, रा. लातूर ता. जि. लातूर सत्य शपथेवर निवेदन करतो की, माझी मा. महाराणाप्रतापनगर लातूर येथील गट नं. ८८ मध्ये पारंपारिक पध्दतीची वीटभट्टी सुरु होती. परंतु ती आता मी बंद केलेली आहे. सदरील ठिकाणी मी पुन्हा नव्याने विटा बनवणार नाही. किंवा वीटभट्टी सुरु करणार नाही हे शपथेवर नमुद करतो. तसेच प्रदूषण नियंत्रण मंडळाच्या किंवा प्रदूषण नियंत्रण कायदा/नियमावलीच्या कोणत्याही नियमांचा भंग होणार

30/9

नाही याची दक्षता घेईल. सदरील ठिकाणची वीटभट्टी मी पुर्णतः बंद केलेली असल्याने हे शपथपत्र मी स्वतःहून कोणत्याही दबावाला बळी न पडता दाखल करित आहे. याउपर माझेकडून पर्यावरण विषयक नियमांचा भंग झाल्यास मी कारवाईस पात्र राहील, याची मला पुर्णतः जाणीव आहे. करीता शपथपत्र लिहून देत आहे.

दि. २८/०९/२०२१

स्वाक्षरी,

०९/१२/०१

तुकाराम सिताराम चारसकर
रा. लातूर ता. जि. लातूर.

मो. ८३०८०६०७०२

8 SEP 2021

AFFIDAVIT

Solemnly affirmed before me by
तुकाराम चारसकर
Age.....Yrs. Occ.....
R.to ०९/१२/०१ In ०९/१२/०१
Who is identified before me by
Siri २७
To Whom I Know Personally & Show I.F
Date.....

A. D. Lokhande
Notary, Dist. Latur
Govt. Of India
Reg.No.15436



AWB
28/09/2021

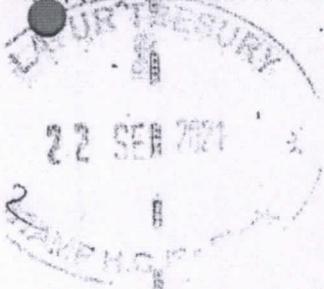
जिल्हाधिकारी कार्यालय, लातूर.
(गौणखनिज)
दि:-



MAHARASHTRA

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XY 461291



मूल्य: विटकी नोंदवारी अ.क. 15547 त् 27/09/2021
 मूल्य: एक सौ रुपये - 100 - 81,48,44-4
 मूल्य: क विकरत विभागाच्या मॉडेल - शिवाजी सिताराम बारसकर
 मूल्य: म.प्र. शासनाच्या मॉडेल नं. 27 - शासकीय मॉडेल नं. 114 - 21/15
 मूल्य: म.प्र. शासनाच्या मॉडेल नं. 27 - शासकीय मॉडेल नं. 114 - 21/15
 मूल्य: म.प्र. शासनाच्या मॉडेल नं. 27 - शासकीय मॉडेल नं. 114 - 21/15
 मूल्य: म.प्र. शासनाच्या मॉडेल नं. 27 - शासकीय मॉडेल नं. 114 - 21/15

210929-FTS-0053



शपथपत्र

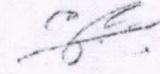
मी, शिवाजी सिताराम बारसकर वय ५० वर्ष, रा. लातूर ता. जि. लातूर सत्य शपथेवर निवेदन करतो की, माझी मा. महाराणाप्रतापनगर लातूर येथील गट नं. ८९ मध्ये पारंपारिक पध्दतीची वीटभट्टी सुरु होती. परंतु ती आता मी बंद केलेली आहे. सदरील ठिकाणी मी पुन्हा नव्याने विटा नवणार नाही. किंवा विटभट्टी सुरु करणार नाही हे शपथेवर नमुद करतो. तसेच प्रदूषण नियंत्रण मंडळाच्या किंवा प्रदुषण नियंत्रण कायदा/नियमावलीच्या कोणत्याही नियमांचा भंग होणार

Handwritten signature/initials

नाही याची दक्षता घेईल. सदरील ठिकाणची वीटभट्टी मी पुर्णतः बंद केलेली असल्याने हे शपथपत्र मी स्वतःहून कोणत्याही देवावाला वळीं न पडता दाखल करित आहे. याउपर माझेकडून पर्यावरण विषयक नियमांचा भंग झाल्यास मी कारवाईस पात्र राहील, याची मला पुर्णतः जाणीव आहे. करीता शपथपत्र लिहून देत आहे.

दि. २८/०९/२०२१

स्वाक्षरी ,



शिवाजी सिताराम बारसकर
रा. लातूर ता. जि. लातूर.

मा. ५५५२४८२५६९

28 SEP 2021

AFFIDAVIT

Solemnly affirmed before me by
.....
Age.....Yrs. Occ.
R/o
Who is identified before me by
Shri
To Whom I Know Personally & Show I.D.
Date.....

Adv. Ashok D. Lokhande
Notary, Dist. Latur
Govt. Of India
Reg.No.15436



AWS
28/09/2021

जिल्हाधिकारी कार्यालय
(नौपखबिज)



सहाराष्ट्र MAHARASHTRA

2020

XY 461292

मुद्रांक त्वकी नोंदवही अ.क्र.

15548

दि 27/09/2024

मुद्रांक शुल्क, रक्कम - 100/-

815244

मुद्रांक विकत घेणाऱ्याचे नांव
हस्ते, असल्यास नाव व पत्ता

महादेव गोविंदराव गोजमगुंडे

परवानाधारक मुद्रांक विकत घेणाऱ्याचा प.क्र. 3904038 सही

गोविंदराव गो. 114

मुद्रांक विकत घेण्याचे दिवस/पत्ता : आर. व्ही. पत्तार

ग्राम विभाग कार्यालय नं. 2 लातूर

मुद्रांक विकत घेणाऱ्याची सही

210929-FTS-0049



शपथपत्र

मी, महादेव गोविंदराव गोजमगुंडे वय ७५ वर्ष, रा. लातूर ता. जि. लातूर सत्य शपथेवर निवेदन करतो की, माझी मा. महाराणाप्रतापनगर लातूर येथील गट नं. ७५/अ मध्ये पारंपारिक पध्दतीची वीटभट्टी सुरु होती. परंतु ती आता मी बंद केलेली आहे. सदरील ठिकाणी मी पुन्हा नव्याने विटा बनवणार नाही. किंवा विटभट्टी सुरु करणार नाही हे शपथेवर नमुद करतो. तसेच प्रदूषण नियंत्रण मंडळाच्या किंवा प्रदूषण नियंत्रण कायदा/नियमावलीच्या कोणत्याही नियमांचा भंग होणार

3/11/24

नाही याची दक्षता घेईल. सदरील ठिकाणची वीटभट्टी मी पुर्णतः बंद केलेली असल्याने हे शपथपत्र मी स्वतःहून कोणत्याही दबावाला बळी न पडता दाखल करित आहे. याउपर माझेकडून पर्यावरण विषयक नियमांचा भंग झाल्यास मी कारवाईस पात्र राहील, याची मला पुर्णतः जाणीव आहे. करीता शपथपत्र लिहून देत आहे.

दि. २८/०९/२०२१

स्वाक्षरी,
 महादेव गोविंदराव गोजमगुंडे
 रा. लातूर ता. जि. लातूर.
 ९९६०२५३ ७७७

28 SEP 2021

AFFIDAVIT

Solemnly affirmed before me by

 Age.....Yrs. Occ.,
 R./o
 Who is identified before me by
 Shri
 To Whom I Know Personally & Show I.O.
 Date.....

Adv. Ashok D. Lokhande
 Notary, Dist. Latur
 Govt. Of India
 Reg.No.15436



28/9/2021
 जिल्हाधिकारी कार्यालय, लातूर
 (गौण-अतिरिक्त)
 दि:-
 का:-
 अ.का:-
 त.वि.



MAHARASHTRA

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XY 461289

पुस्तक विक्री नोंदवही अ.क्र.

15845 27/09/2024

पुस्तक शुल्क रकम

1000 21.4.2024

पुस्तक विक्रीत घेणाऱ्याचे नांव

शेरखो इस्माईलखो पठाण

हस्ते, असाऱ्याच नांव व पत्ता

गा. अ. लातूर ता. जि. लातूर

करवाऱ्यासारकें पुस्तक नोंदवहीच्या म.क्र. 3004038 सही

पुस्तक विक्रीत घेणाऱ्याचे ठिकाण /पत्ता : आर. व्ही. पत्त

पुस्तक विक्रीत घेणाऱ्याचे कार्यालय नं. 2 लातूर

पुस्तक विक्रीत घेणाऱ्याची सही

210929-FTS-0058



शपथपत्र

मी, शेरखो इस्माईलखो पठाण वय ४० वर्ष, रा. लातूर ता. जि. लातूर सत्य शपथेवर निवेदन करतो की, माझी मा. महाराणाप्रतापनगर लातूर येथील गट नं. ८८ मध्ये पारंपारिक पध्दतीची वीटभट्टी सुरु होती. परंतु ती आता मी बंद केलेली आहे. सदरील ठिकाणी मी पुन्हा नव्याने विटा बनवणार नाही. किंवा विटभट्टी सुरु करणार नाही हे शपथेवर नमुद करतो. तसेच प्रदूषण नियंत्रण मंडळाच्या किंवा प्रदूषण नियंत्रण कायदा/नियमावलीच्या कोणत्याही नियमांचा भंग होणार नाही

र. व्ही.
29/9

याची दक्षता घेईल. सदरील ठिकाणची वीटभट्टी मी पुर्णतः बंद केलेली असल्याने हे शपथपत्र मी स्वतःहून कोणत्याही दबावाला बळी न पडता दाखल करित आहे. याउपर माझेकडून पर्यावरण विषयक नियमांचा भंग झाल्यास मी कारवाईस पात्र राहिल, याची मला पुर्णतः जाणीव आहे. करीता शपथपत्र लिहून देत आहे.

दि. २८/०९/२०२१

स्वाक्षरी ,

P. Pathan

शेरखॉ इस्माईलखॉ पठाण

रा. लातूर ता. जि. लातूर.

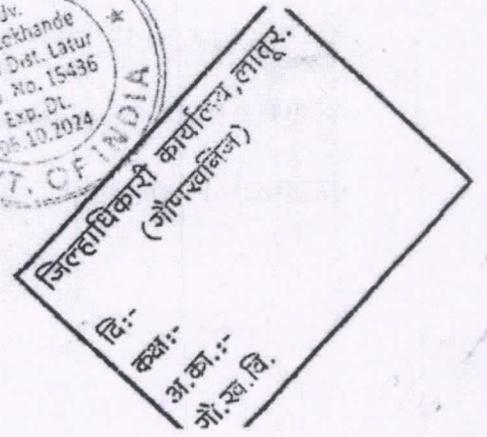
९४२३७२०३९६

28 SEP 2021

AFFIDAVIT

Solemnly affirmed before me by
 Name P. Pathan 4.01.91
 Age Yrs. Occ.
 R/O 28/9/21
 Who is identified before me by
 Shri P. Pathan
 To Whom I Know Personally & Show I.D.
 Date

[Signature]
 Adv. Ashok D. Lokhande
 Dist. Latur
 Govt. Of India
 Reg.No.15436



[Signature]
 28/09/2021



महाराष्ट्र MAHARASHTRA

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XY 461293

मुद्रांक विक्री नोंदवही अ.क्र. 15549 दि 27/09/2024
 मुद्रांक शुल्क रक्कम - 100/- दि 21/09/2024
 मुद्रांक विक्रीत घेणाऱ्याचे नांव सुरेश गोविंदराव गोजमगुंडे
 तसे, असल्यास नाव व पत्ता गांधी बाजार लतूर ता. लातूर
 सरवनाधारक मुद्रांक विक्रीतनाचा प.क्र. 3604038 सही
 मुद्रांक विक्रीतनाचे ठिकाण/पत्ता : आर. व्ही. पल्ल
 प्रथम निवेदक कार्यालय नं. 2 लातूर
 महाराष्ट्र शासन होणार नाही सही

210924-FTS-0051



शपथपत्र

मी, सुरेश गोविंदराव गोजमगुंडे वय ६५ वर्ष, रा. लातूर ता. जि. लातूर सत्य शपथेवर
 निवेदन करतो की, माझी मौ. महाराणाप्रतापनगर लातूर येथील गट नं. ७५/अ मध्ये पारंपारिक
 पध्दतीची वीटभट्टी सुरु होती. परंतू ती आता मी बंद केलेली आहे. सदरील ठिकाणी मी पुन्हा नव्याने
 विटा बसवणार नाही. किंवा विटभट्टी सुरु करणार नाही हे शपथेवर नमुद करतो. तसेच प्रदूषण
 नियंत्रण मंडळाच्या किंवा प्रदूषण नियंत्रण कायदा/नियमावलीच्या कोणत्याही नियमांचा भंग होणार

3/9/24

नाही याची दक्षता घेईल. सदरील ठिकाणची वीटभट्टी मी पुर्णतः बंद केलेली असल्याने हे शपथपत्र मी स्वतःहून कोणत्याही दबावाला बळी न पडता दाखल करित आहे. याउपर माझेकडून पर्यावरण विषयक नियमांचा भंग झाल्यास मी कारवाईस पात्र राहील, याची मला पुर्णतः जाणीव आहे. करीता शपथपत्र लिहून देत आहे.

दि. २८/०९/२०२१

स्वाक्षरी ,

सुरेश गोविंदराव गोजमगुंडे
सुरेश गोविंदराव गोजमगुंडे
रा. लातूर ता. जि. लातूर.

8007793988

28 SEP 2021

AFFIDAVIT

Solemnly affirmed before me by
Age.....
R.to.....
Who is identified before me by
Shri.....
To Whom I Know Personally & Show I.D.
Date.....

[Signature]

Adv. Ashok D. Lokhande
Notary, Dist. Latur
Govt. Of India
Reg.No.15436



[Signature]
28/09/2021

